

ACT NO. X OF 1922.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 5th March, 1922.)

An Act further to amend the Indian Limitation Act, 1908.

- IX of 1908. **W**HEREAS it is expedient further to amend the Indian Limitation Act, 1908; It is hereby enacted as follows :—
1. This Act may be called the Indian Limitation Act, 1922. Short title (Amendment) Act, 1922
- IX of 1908. 2. In section 5 of the Indian Limitation Act, 1908 (hereinafter referred to as the said Act), for the words "by any enactment or rule" the words "by or under any enactment" shall be substituted. Amendment of section 5, Act IX of 1908.
3. In section 29 of the said Act,—
- (a) for sub-section (1) the following sub-sections shall be substituted, namely :— Amendment of section 29, Act IX of 1908.
- IX of 1872. "29. (1) Nothing in this Act shall affect section 25 of the Indian Contract Act, 1872. Savings.
- (2) Where any special or local law prescribes for any suit, appeal or application a period of limitation different from the period prescribed therefor by the first schedule, the provisions of section 3 shall apply, as if such period were prescribed therefor in that schedule, and for the purpose of determining any period of limitation prescribed for any suit, appeal or application by any special or local law—
- (a) the provisions contained in section 4, sections 9 to 18, and section 22 shall apply only in so far as, and to the extent to which, they are not expressly excluded by such special or local law; and
- (b) the remaining provisions of this Act shall not apply.", and
- (b) sub-sections (2) and (3) shall be re-numbered (3) and (4), respectively.

[Price one anna.]